

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 603 of 2020

IN THE MATTER OF:

Suman Kukrety & Ors.

...Appellants

Versus

**Mr. Manish Kumar Gupta, Resolution Professional
of M/s Three C Project Pvt. Ltd. & Ors.**

...Respondents

Present:

For Appellant: Ms. Deepti Nair, Advocate.

**For Respondents: Mr. Nitesh Jain, Advocate for R-1.
Mr. Rachit Mittal, Advocate for R-2.**

O R D E R
(Through Virtual Mode)

27.07.2020: Issue notice upon Respondents. Requisites, email address and phone numbers of Respondents be filed within three days. Notice be served through any available mode.

At this stage, Mr. Nitesh Jain, Advocate waived and accepted notice on behalf of Respondent No. 1 and Mr. Rachit Mittal, Advocate waived and accepted notice on behalf of Respondent No. 2. No further notice needs to be issued upon these Respondents.

Learned counsel for the Appellant shall serve a copy of the appeal paper book on learned counsel for the Respondents within two days.

Cont'd..../

Mr. Nitesh Jain, learned counsel submits that Respondent No. 1 (Resolution Professional) has also filed an appeal by Diary No. 250339 on 21.07.2020 which is yet to be listed.

Let this appeal be listed alongwith the appeal filed by the Resolution Professional on **28th August, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Shreasha Merla]
Member (Technical)**

am/gc